

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

TA (Co. Act.)-09(PB)/2024

IN THE MATTER OF:

K R Sengottuvelu

... Petitioner/Applicant

Vs.

K.S Sachin

... Respondent

Order Rule 16(d) of the National Company Law Tribunal, 2016.

Order delivered on 14.06.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :

For the Respondent :

CORRIGENDUM ORDER

From the perusal of the order dated 14.06.2024, inadvertently the order delivery date has wrongly been mentioned as "14.06.2027" instead of "14.06.2024". Therefore, the order delivery date shall be read as "14.06.2024" instead of "14.06.2027".

The rest of the order shall remain unchanged.

-Sd/-

(RAMALINGAM SUDHAKAR)

PRESIDENT

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 14
TA (Co. Act.)- 09(PB)/2024

IN THE MATTER OF:

K R Sengottuvelu
Vs
K.S Sachin

.... Petitioner
.... Respondent

Order under Rule 16(d) NCLT, 2016

Order delivered on 05.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Kartik Malhotra
For the Respondent : Adv. Sri Ganesh for R-1 & 2, Adv. Samy AK for R-3, Adv. V. Anil Kumar for R-4 & 5

ORDER

1. The prayed made in this application reads as follows:-
 - i. It is therefore in the interest of justice necessary and prayed that this Hon'ble Tribunal maybe pleased to direct transfer of case in C.P. No.112 of 2022 before Hon'ble NCLT-II, Chennai to Hon'ble NCLT-I, Chennai for consolidation and joint hearing of the Company Petition along with the Company Petition in C.P. No.91 of 2022 instituted by the Applicants herein;
 - ii. direct payment of costs
 - iii. For such further and other reliefs as this Hon'ble Tribunal may deem fit in the facts and circumstances of the case.
2. This is a case filed under Section 241-242 of the Companies Act and the parties are inter-related both on the family and as shareholders and directors of the company in issue. On this premise the petitioner is seeking transfer.
3. Respondents appeared through their counsels and all of them unanimously stated that they have no objection to the transfer of the matter from Bench-II, NCLT, Chennai to Bench-I, NCLT, Chennai.

4. Considering the administrative convenience, interest of justice and for the convenience of parties **CP- 112/2022 pending before Bench-II, NCLT, Chennai stands transferred to Bench-I, NCLT, Chennai to be heard alongwith CP-91/2022.**

**-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT**

05.07.2024
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